

**DIVISION BENCH**

**ITEM NO.108**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No.58/ALD/2021**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 15<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>STATE BANK OF INDIA V/S ADARSH JHUNJHUNWALA (PERSONAL GURANTOR OF M/S JVL AGRO INDUSTRIES LTD.)</b>
<b>UNDER SECTION</b>	<b>95 IBC (REPORT FILED BY RP U/S 99 IBC)</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Aman Kumar Dwivedi Adv.

*: For the Petitioner/SBI*

Sh. Utkarsh Malviya, Adv.

*: For the Personal Guarantor*

**ORDER**

- 1. Ld. Counsel representing the Financial Creditor states that in this case, the RP had already been appointed, who has given his report. However, the Financial Creditor is seeking to replace the previous RP and has already moved an application and filed the same on the e-portal of this Tribunal.**
- 2. He further states that meanwhile the objections on behalf of the Personal Guarantor to the previous RP Reports, have also been filed and also states that the rejoinder has also been filed to the objections of the Personal Guarantor.**
- 3. Let the matter be adjourned for further hearing awaiting application for replacement of the RP to come on record.**
- 4. The matter is adjourned for further hearing on 22<sup>nd</sup> July, 2024.**

**-Sd-**

**(Ashish Verma)  
Member (Technical)  
15<sup>th</sup> July, 2024**

*Pushpendra Kumar  
(Private Secretary)*

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**